

DEMARCATON OF BOUNDARIES BETWEEN TRIPURA AND EAST PAKISTAN

205. SHRI MAHESWAR NAIK: Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that the joint survey of the operations as agreed upon between India and Pakistan for the demarcation of boundaries between Tripura and East Pakistan have been held up because the Indian survey party actually deputed to the spot was refused co-operation by Pakistan;

(b) what were the circumstances in which the Pakistani co-operation did not come forth; and

(c) how the deadlock is now sought to be solved?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) The demarcation operations were held up temporarily.

(b) and (c). The Deputy Director of Surveys, West Bengal, visited Dacca on the 31st October, 1958, for discussions with his opposite number in East Pakistan to draw up a programme of work on the Tripura-East Pakistan sector, for the ensuing field season. On his way from Dacca to Agartala by train on the same day, he was subjected to a rigorous search by Pakistani customs officials at the Akhaura checkpost. The manner and extent of the search was not in consonance with the spirit of the existing arrangements providing for special facilities to members of Survey staff engaged on demarcation work. As a result of the incident, demarcation operations on the Tripura-East Pakistan border due to be resumed on the 5th December, 1958 could not be started on that day.

Protests about this search were lodged with Pakistan at State and Central levels. The East Pakistan Government have undertaken to en-

quire into the incident and to take suitable action against those responsible for it. In view of this assurance, our authorities have revived contacts with the East Pakistan authorities to start demarcation work again.

12 Noon

PAPERS LAID ON THE TABLE

NOTIFICATION PUBLISHING THE PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) RULES, 1958

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI K. C. REDDY): Sir, I beg to lay on the Table, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, a copy of the Ministry of Works, Housing and Supply Notification G.S.R. No. 1159, dated the 3rd December, 1958 publishing the Public Premises (Eviction of Unauthorised Occupants) Rules, 1958. [Placed in Library. See No. LT-1125/58.]

NOTIFICATION PUBLISHING AMENDMENTS IN THE COTTON TEXTILES (EXPORT CONTROL) ORDER, 1949

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI LAL BAHADUR): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 1107, dated the 8th November, 1958, publishing certain amendments in the Cotton Textiles (Export Control) Order, 1949. [Placed in Library. See No. LT-1124/58.]

NOTIFICATION PUBLISHING AMENDMENTS IN GOVERNMENT NOTIFICATION S.R.O. No. 1150, DATED THE 30TH MAY, 1955.

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry